

IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR

BEFORE SH. SANJAY ARORA, ACCOUNTANT MEMBER AND
SH. N.K.CHOUDHRY, JUDICIAL MEMBER

ITA No.230(Asr)/2017
Assessment Year:2017-18

M/s. Kad Educational Society, Vs. CIT (Exemptions),
Silveroak Enclave, Loharka Chandigarh.
Road, Amritsar.

[PAN:AACAK 3841L]

(Appellant)

(Respondent)

Appellant by: Sh. Padam Bahl (Ld. CA)
Respondent by: Sh. Charan Dass (Ld. DR)

Date of hearing: 08.02.2019
Date of pronouncement: 08.02.2019

ORDER

PER N.K.CHOUDHRY, JM:

The instant appeal has been preferred by the Assessee/Appellant against the order dated 31.03.2017 passed by the Ld. CIT(Exemptions)-Chandigarh u/s 12AA(1)(b)(ii) of the I.T. Act, 1961 (hereinafter called as the 'Act').

2. At the time of hearing, the Ld. Counsel for the assessee has requested to withdraw the said appeal vide application dated 02.02.2019 and requested to allow the appeal to be withdrawn and oblige.

3. The learned DR has no objection to such withdrawal.

4. In view of the above, the request of the assessee's counsel is accepted and the appeal is dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 08.02.2019.

Sd/-
(SANJAY ARORA)
ACCOUNTANT MEMBER

Sd/-
(N.K.CHOUDHRY)
JUDICIAL MEMBER

Dated: 08.02.2019

/PK/ Ps.

Copy of the order forwarded to:

- (1) M/s. Kad Educational Society, Silveroak Enclave,
Loharka Road, Amritsar.
- (2) The CIT(Exemptions), Chandigarh.
- (3) The SR DR, I.T.A.T., Amritsar

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